

with the affairs of service associations desiring recognition appropriate. These conditions however, do not apply to Trade Unions' of industrial employees of Government.

1126. [Transferred to the 6th May, 1983]

Refusal to reeister cases by Police

1127, SHRIMATI MANORAMA PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that Police Stations at Kalkaji and Defence Colony have refused to register cases during the last two years;

(b) whether Government are also aware that some complaints have written to the Police Commissioner and also to the Home Minister against the conduct of SHO's and ACP of these areas; and

(c) if so, what action Government have proposed to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) No such instance has come to the notice of the Government.

(b) and (c) 7 complaints each against the SHOs Kalkaji and Defence Colony and 6 against the Assistant Commissioner of Police, Defence Colony have been received. 18 of these complaints were looked into by the Deputy Commissioner of Police, South District and the remaining 2 by the Vigilance Branch of Delhi Police. Allegations in 19 complaints were not substantiated. In one complaint, a Sub Inspector of Police Station Kalkaji has been issued a Show Cause Notice for his alleged connivance in land grabbing activities.

Law and order situation in tribal areas of Andhra Pradesh

1128. SHRI B. KRISHNA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the deteriorating law and order situation

in tribal areas of Andhra Pradesh; and

(b) if so, the steps being taken to remove the prevailing lawlessness in the said areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) The information is being collected and will be laid on the Table of the House.

Industrial backward areas

1129. SHRIMATI PRATIBHA SINQH:

SHRI NAND KISHORE BHATT: Will the Minister of INDUSTRY be pleased to refer to Starred Question 273 given in the Rajya Sabha on 17th March, 1983 and state:

(a) the names of the districts with no large or medium industries, State wise;

(b) whether it is a fact that Government had recently declared industrial backward areas into three categories;

(c) if so, the names of such districts category-wise and State-wise; and

(d) what concessions and incentives have been offered by Government for promoting industrial development in such backward district, category-wise?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) to (d) From 1-4-1983 Government have introduced a Central Scheme of Investment Subsidy on graded scale under which backward areas have been identified in categories 'A', 'B' and 'C' Districts/Areas (Copies of the Press Note issued containing the list of these districts/areas has been placed in Parliament House Library). The rate of subsidy would be in (i) Category 'A'—25 per cent subject to maximum of Rs. 25 lakhs; (ii) Category 'B'—45 per cent subject to maximum of Rs.